

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI**  
**ORDER**

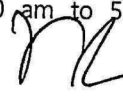
The following Officers of Delhi Higher Judicial Services, Central District, Tis Hazari Courts, Delhi are hereby authorized under Section 10(3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations and Investigating Agencies of Central Police District of Delhi including the urgent matters under Special Acts and under Section 21-A of the Punjab Courts (Delhi Amendment) Act, 1997 to exercise all the powers as vested in the undersigned under Section 34 of Punjab Courts Act, 1918, to hear and dispose of the urgent Civil matters pertaining to the Central District, Tis Hazari Courts, Delhi during Winter Vacation, 2023 w.e.f. 26.12.2023 to 30.12.2023 as indicated herein below :-

**Criminal & Special Acts Cases and Civil Matters.**

S.No	Name of the Judicial Officer	Date of Duty	Court Room No.
1	Sh. Anil Kumar Sisodia, District Judge, Commercial Court-04	26.12.2023 to 28.12.2023	304, Extn. Block, Tis Hazari Courts
2	Sh. Jiten Mehra, ADJ-10	29.12.2023 & 30.12.2023	345 Tis Hazari Courts

The aforesaid Judicial Officers shall be entitled to avail compensatory leave in the year 2024 in lieu of the duty actually performed during Winter Vacations, 2023.

The office of the court will remain open daily from 10.00 am to 5.00 pm except on Sunday and other holidays, if any.

 12/12/23

(NAROTTAM KAUSHAL)

Principal District & Sessions Judge (HQs)  
Delhi

Dated 2 DEC 2023

No. 91585-635 /W.V./Gaz/2023

**Copy forwarded for information & necessary action to :-**

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judges, all Court Complexes, Delhi/New Delhi.
3. The Officer In-charge, Admin. Branch (I,II&III) with the request to detain the required staff of the Judicial Officers as mentioned above, during the winter vacation, 2023.
4. The Officer In-Charge, Pool Car, (Central),THC, Delhi with the request to detain the drivers of the above said Judicial Officers, if such request is received.
5. The Officers concerned.
6. The Director (Academics) Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi.
7. The Chief Metropolitan Magistrate (Central) Tis Hazari Courts, Delhi.
8. The Administrative Civil Judge (Central) Tis Hazari Courts, Delhi.
9. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
10. The Public Prosecutor, Delhi.
11. The Superintendent, Narcotic Control Bureau, Delhi Zonal Unit, West Block-1, Wing No.7, R.K. Puram, New Delhi.
12. The AO(J)/DDO, Admin. Branch (I,II&III), Care Taking Branch, Filing Section, Pool Car, Vigilance, General, Computer Branch, Accounts Branch, Facilitation Center (Central), THC, Delhi.
13. The Reader/PS to the undersigned & Ld. Principal District & Sessions Judge (West).
14. The In-charge, Lock-up, Tis Hazari Courts, Delhi.
15. The Website Committee (Hindi & English) Tis Hazari Courts, Delhi.
16. The Dealing Clerk, Compensatory Leave, Judicial Branch & Administration Branch (I,II& III), (Central),Tis Hazari Courts, Delhi with the direction to maintain the record and compensatory leave of the above said Judicial Officers and the staffs.
17. The Secretary, Bar Association, all Court Complex, Delhi/New Delhi.
18. **The R&I Branch (Central) for uploading On LAYERS.**



Principal District & Sessions Judge (HQs)  
Delhi